

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4179
ANSWERED ON:02.05.2012
ANONYMOUS COMPLAINTS
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is mandatory to take concurrence from Central Vigilance Commission (CVC) for taking action on anonymous complaint received against a candidate selected by the Union Public Service Commission (UPSC) for appointment as Officer of Group A status;

(b) if so, the reasons therefor;

(c) whether action taken by the Ministry on anonymous complaints without CVC's approval is illegal and also in violation of CVC order; and

(d) if not, the reasons therefor ?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a),(b), (c) and (d): The information is being collected from nodal Ministry and will be laid on the Table of the House.